

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 5858-5865/2023

TATA STEEL LTD.

Appellant(s)

VERSUS

VENUS RECRUITER PRIVATE LIMITED & ORS.

Respondent(s)

O R D E R

Heard learned counsel for the Appellant.

2. This Court vide order dated 15.10.2024, granted two weeks' time to the learned counsel for the appellant(s) to serve the respondents but the same has not been complied.

3. Learned counsel for the appellant(s) prays for and is granted further four weeks' time as last opportunity to comply with the order dated 15.10.2024 with respect to taking necessary steps to serve the unserved respondents, failing which the Appeals shall stand dismissed without further reference to the Court.

3. Pending applications, if any, stands disposed of subject to the above order.

..... J.  
(MANMOHAN )

New Delhi,  
31<sup>st</sup> January, 2025

ITEM NO.1712

COURT NO.14

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Special Leave Petition (C) No(s). 10331-10332/2023

TATA STEEL LTD.

Petitioner(s)

VERSUS

VENUS RECRUITER PRIVATE LIMITED &amp; ORS.

Respondent(s)

WITH

C.A. No. 5858-5865/2023 (XVII)

Date : 31-01-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANMOHAN  
[IN CHAMBERS]

For Petitioner(s)

Ms. Neha Agarwal, Adv.  
Mr. E. C. Agrawala, AOR

Mr. Abhijnan Jha , AOR

For Respondent(s)

Ms. Chitra Rentala, Adv.  
Ms. Kriti Srivastava, Adv.  
Ms. Shatkashi Tripathi, Adv.  
M/S. Trilegal Advocates On Record, AOR

Mr. Amrish Kumar, AOR

Mr. Nar Hari Singh, AOR  
Mr. Bhavya Sanwal, Adv.

Mr. Sudarshan Lamba, AOR  
Ms. Nandni Gupta, Adv.

Mr. Krishna Kumar Singh, AOR  
Ms. Saru Sharma, Adv.  
Mr. Yashvardhan Bandi, Adv.

Mr. Akhila Abraham Roy, Adv.  
Mr. Mehull Jain, Adv.  
Mr. Jayant Kumar, Adv.  
Mr. Himinder Lal, AOR

Mr. Sanjay Kapur, AOR  
Mr. Devesh Dubey, Adv.  
Mr. Arjun Bhatia, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

C.A. Nos. 5858-5865/2023

Learned counsel for the appellant(s) is granted further four weeks' time as last opportunity to comply with the order dated 15.10.2024 for taking necessary steps to serve the unserved respondents, in terms of the signed order.

2. Pending applications, if any, shall stand disposed of subject to the above.

(KANCHAN CHOUHAN)  
SENIOR PERSONAL ASSISTANT

(G.S. KUKAL)  
COURT MASTER (NSH)